

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO.3258
TO BE ANSWERED ON 15.03.2018**

Cases of Alleged Harassment of Sportspersons

3258. SHRI HARINARAYAN RAJBHAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware of the recent cases of alleged harassment of some sportspersons in some States of the country;

(b) if so, the details thereof along with the reaction of the Government thereto;

(c) whether the Government proposes to set up any online grievance redressal system for the sportspersons in the country; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH
AFFAIRS AND SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

(a) & (b): Yes Madam, as on date there are 10 (Ten) sexual harassment cases. The complaints are dealt with as per the Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013.

To redress the grievances, complaints including sexual harassment complaints of the sportspersons trained under SAI Schemes, SAI has constituted and notified an internal complaints

committee at SAI Head Office and similar internal complaints committees in its Regional Centres.

Further, Sports Authority of India under the guidance of National Commission for Protection of Child Rights (NCPCR) has prepared guidelines for the Safety of Children (Young Sportspersons) and the same have been notified to all the SAI Academic/ Regional Centres to provide safe, secure and healthy environment to the boys & girls trainees being trained under its Sports Promotional Schemes.

(c) & (d): The Government of India has launched an online Centralized Public Grievance Redress and Monitoring System (CPGRAMS) for faster and speedy redressal of the grievances. Accordingly, SAI has also been entertaining grievances through the said online redressal system at its Head Quarter and Regional Centres.
